

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2354  
ANSWERED ON:11.03.2010  
INCIDENTS OF MISBEHAVIOUR IN TRAINS  
Pandey Shri Ravindra Kumar

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether incidents involving physical assaults on ordinary passengers, commuters and throwing away of their luggage etc. are being perpetrated by some mischievous elements particularly Kanwariyas in moving trains across the country have come to the notice of the Railways;
- (b) if so, the details of such cases reported during the current year, zone-wise;
- (c) whether even RPF/GRP find it difficult to deal with such incidents; and
- (d) if so, the further steps taken by the Railways to deal prevent recurrence of such incidents in future?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (c): No incident of physical assault on passengers and throwing away of their luggage by Kanwariyas has been reported.

(d): Maintenance of law and order is a State subject and powers to investigate in IPC crimes are vested with Police. The State Police has a separate wing called the Government Railway Police (GRP) for dealing with all matters relating to law and order on the Railways. Railways bear 50% cost of expenditure on the Government Railway Police.

However, Railway is also supplementing the efforts of the State Governments in controlling crime on the Railways by deploying its Railway Protection Force (RPF).

A co-ordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held on 20.1.2010 at Rail Bhavan, New Delhi in which 7-point joint resolution was discussed and agreed to.

The details of resolution are given below:-

1. In respect of crimes on Railways, there should be well defined system of regular co-ordination between the Railways, Ministry of Home Affairs, and Intelligence Bureau & State Home Secretaries to review the position.
2. Keeping above in view, there will be quarterly co-ordination meetings at the following levels:
  - i) Railway Board & Ministry of Home Affairs' Intelligence Bureau.
  - ii) General Managers of Zonal Railways and State Home Secretaries.
  - iii) Chief Security Commissioners of Zonal Railways & Government Railway Police Chiefs of respective States.
3. As a train passes through more than one State, one of the States with maximum run will be designated as the coordinating State of that train.
4. An inter-state Police Team will be nominated for a group of trains running over the concerned States so that crimes get investigated in a better coordinated manner.
5. There will be a special drive to bust the organized gangs operating in trains and at Stations
6. A better system will be evolved for rail crimes through networking for sharing passenger crime intelligence and special intelligence.
7. Special arrangements will be made for security of Rail Construction Projects through mutual agreements between the Railways and the State Government.